



भारतीय दिवाला और शोधन अक्षमता बोर्ड  
Insolvency and Bankruptcy Board of India



Insolvency and Bankruptcy Board of India in association with the British High Commission

Organises a Workshop for Insolvency Professionals on

*“Sale as Going Concern”*

<b>Date</b>	31 <sup>st</sup> October 2022
<b>Time</b>	3:00 pm – 5:00 pm
<b>Inaugural Address</b>	Mr. Rajesh Tiwari, General Manager, IBBI
<b>Speakers</b>	<ul style="list-style-type: none"><li>- Mr. Spandan Biswal, Partner, Cyril Amarchand Mangaldas, Delhi</li><li>- Ms. Kay V. Morley, Partner, Dechert LLP, London</li><li>- Mr. Shailendra Ajmera, Partner, EY Restructuring LLP</li></ul>
<b>Purpose</b>	To explain the process of the sale as a going concern during liquidation, followed by the roles and responsibilities enshrined upon the liquidator and key issues that are faced by the liquidator during the sale as a going concern process in the Indian context. The session will also highlight the insights on UK perspective on sale as a going concern process. This will be followed by the panel discussion on the certain challenges and the efforts will be made to find the answers to the unexplored arenas of the sale as a going concern by both UK and Indian panellists.

Joining Link: <https://daminimotion.in/sales as going concern/>

Contact us: [workshop.ip@ibbi.gov.in](mailto:workshop.ip@ibbi.gov.in)

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